RAJYA SABHA
UNSTARRED QUESTION NO. 1806

TO BE ANSWERED ON THE 4TH AUGUST, 2021/ SRAVANA 13, 1943 (SAKA)

STATUS OF THE E-PRISONS PROJECT

1806.   SHRI SUJEET KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the status and progress of nation-wide implementation of the e-Prisons project and its linking with the Court Integration Systems/Inter-operable Criminal Justice Systems;

(b) whether the budgetary allocations as captured in Ministry of notification dated 26.03.2018 have been released and utilized by States/UTs as applicable;

(c) whether Government envisions compliance of the e-Prisons project with extant laws pertaining to privacy and data protection, if so, the details thereof, and if not, the reasons therefor; and

(d) whether the e-Prisons project has received approval for extension beyond 31.03.2020?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)

(a) to (d):   The e-Prisons, which aims at computerization of the functioning of prisons in the country, has been operationalised in all States and Union Territories. e-Prisons data has been integrated with Police and Court system under the Inter-operable Criminal Justice System. The Ministry of Home Affairs has provided financial assistance of Rs.99.49 crores to the States and Union Territories (UTs) for this project and all funds have been

released to them. e-Prisons uses data maintained by the States and Union Territories on the National Prisons Information Portal as per protocols notified for e-Prisons. The system can be accessed through the secure National Informatics Centre (NIC) network, exclusively by the authorized officials of Law Enforcement Agencies and Prisons, through Inter-operable Criminal Justice System (ICJS).

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